

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 270/MP/2023

Subject : Petition under Section 79 (1) (a) of the Electricity Act, 2003 (“the Act”), seeking deemed availability for the period the from 01.06.2020 to 30.08.2020 in respect of Singrauli Super Thermal Power Station-2000 MW (“SSTPS”) under Regulation 76 and Regulation 77of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019.

Petitioner : NTPC

Respondents : UPPCL and 10 ors

Date of Hearing : **19.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Shrivastava, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Mohit Gupta, Advocate, NTPC

Record of Proceedings

During the hearing ‘on admission’, the learned counsel for the Petitioner, NTPC, made detailed oral submissions in support of its prayer seeking deemed availability for the period from 1.6.2020 to 30.8.2020, in respect of Singrauli STPS, in the exercise of the power to relax, under Regulation 76 of the 2019 Tariff Regulations.

2. The learned counsel for the Respondent, TPDDL, sought time to file its reply in the matter.
3. The Commission, after hearing the learned counsel for the parties, directed as under:
 - (a) Admit the petition and Issue notice to the Respondents.
 - (b) The Respondents are permitted to file their replies, on or before **26.2.2024** after serving a copy to the Petitioner, who may file its rejoinder by **18.3.2024**. Pleadings shall be completed by the parties by the due date mentioned.
4. The Petition will be listed for hearing on **15.3.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

